

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.82 OF 2016 (SZ)

Original Application No.173 OF 2016 (SZ)

Original Application No.175 OF 2016 (SZ)

A. Paramasivan,
S/o. Ayyavoo,
Pakkam Village,
Thirupalaivanam Post,
Ponneri Taluk,
Thiruvallur District – 601 205.

...Applicants

Vs

Tamil Nadu Pollution Control Board,
Rep. by its Chairman,
76, Mount Salai, Guindy,
Chennai-600 032 & others.

...Respondents

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Advocate

**Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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Thirupalaivanam Post,
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Thiruvallur District – 601 205.

Original Application No.173 OF 2016 (SZ)

K.M.Raji,
S/o. Munusamy,
No.17, Perumal Koil Street,
Kanchivayal Village,
Thirupalaivanam Post,
Ponneri Taluk,
Thiruvallur District – 601 205.

Original Application No.175 OF 2016 (SZ)

S. Srinivasan,
S/o. M. Sundaram,
No.9, Perumal Koil Street,
Kanchivayal Village,
Thirupalaivanam Post,
Ponneri Taluk,
Thiruvallur District – 601 205.

...Applicants

Vs

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**REPORT FILED ON BEHALF OF THE 1ST & 2ND RESPONDENTS
TAMIL NADU POLLUTION CONTROL BOARD**

I, R. Rajamanickam, son of P.M.Ramasamy, Hindu, aged 57 years, having office at 76, Mount Salai, Guindy, Chennai – 600 032 do

hereby solemnly affirm and sincerely state as follows:

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

R. Rajamanickam
13/12/2014

1. I am the Joint Chief Environmental Engineer, Tamil Nadu

Pollution Control Board, Chennai-600 032 and I am filing this Status

Report on behalf of the 1st & 2nd respondents and as such I am well

acquainted with the facts of the case from the records.

2. It is respectfully submitted that the Hon'ble NGT (SZ) in its

order dated 08.07.2021 directed as follows:

"Para 9: "The Pollution Control Board is also directed to file its

independent statement regarding the present status of shrimp cultures

farms as to whether they are complying with the statutory norms and

whether they are having all the necessary permissions to run the units

and also assess the soil as well as water analysis and submit an

independent report to this Tribunal".

3. It is respectfully submitted that the Tamil Nadu Pollution

Control Board has collected samples of waste water from the Shrimp

Farms on 09/10/2020 in Ponneri Taluk & Gummidipoondi Taluk. The

samples were analysed in the Tamil Nadu Pollution Control Board

Laboratory. The ROA of waste water samples reveals that the

parameters such as, Bio chemical Oxygen Demand, Dissolved

Phosphates and Sulphates are generally within the discharge standards

prescribed by the Board for irrigation purpose in most of the locations.

4. It is submitted that the Water salinity level is generally high in

this area due to sea water intrusion. Hence the parameters TDS and

chlorides exceed the standards. The copy of the ROA is attached

herewith as Annexure-1.

5. It is further submitted that the Tamil Nadu Pollution Control

Board issues Consent to the aquaculture units which have land area

13/12/2021
R. K. Srinivasan
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.
13/12/2024

I, R. Rajamanickam, Son of P.M. Ramasamy, Working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

VERIFICATION

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.
13/12/2024
BEFORE ME

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) at Chennai may be pleased to take this Report on Record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

6. Further it is submitted that the opinion on the suitability of the water discharged from the Aquaculture farms for agriculture purposes is to be submitted by the Department of Agriculture.

more than 5.0 Hectors only as per the CPCB norms. Hence, no licence is issued from TNPCB to these small Shrimp culture units. These shrimp hatcheries are monitored by Fisheries Department and these units are registered with Coastal Aquaculture Authority (CAA). The Tamilnadu Fisheries Department has furnished the details of the permissions issued to these units. Soil samples were collected by the Fisheries Department for the analysis for the suitability of crop/ plant growth, since TNPCB is not having facility.

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REPORT FILED ON BEHALF OF
THE 5TH RESPONDENT - TAMIL
NADU POLLUTION CONTROL
BOARD.

Advocate for Respondent : TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.

Date:28.12.2021